

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s) . 18214/2018

(Arising out of impugned final judgment and order dated 08-03-2017 in CSR No. 1/2013 08-03-2017 in CRLA No. 599/2013 08-03-2017 in CRLA No. 607/2013 08-03-2017 in CRLA No. 620/2013 08-03-2017 in CRLA No. 626/2013 08-03-2017 in CRLA No. 641/2013 08-03-2017 in CRLA No. 652/2013 08-03-2017 in CRLA No. 709/2013 08-03-2017 in CRLA No. 996/2013 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE THROUGH CENTRAL BUREAU OF INVESTIGATION, Petitioner(s)

VERSUS

R.B. SAROJ ETC.ETC.

Respondent (s)

(FOR ADMISSION and I.R. and IA No.81124/2018-CONDONATION OF DELAY
IN FILING and IA No.81125/2018-EXEMPTION FROM FILING O.T.)

Date : 03-08-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s)

Mr. Om Prakash Shukla, Adv.

Mr. Nalin Kohli, Adv.

For Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment of six weeks' for filing the evidence of the witnesses, list this matter after six weeks.

(SUKHBIR PAUL KAUR)
AR CUM PS

(ANITA RANI AHUJA)
COURT MASTER (NSH)